

SECTION – IX
IN THE SUPREME COURT OF INDIA
CIVIL APPEALATTE JURISDICTION

INTERLOCUTORY APPLICATION NO.5
(Application for Directions)
IN
CIVIL APPEAL NO. 4234 OF 2014

YAMUNABAI DHARMAJI PATIL

...APPELLANT

-VERSUS-

M.R. DEVELOPERS

...RESPONDENTS

OFFICE REPORT

The SLP (C) No. 12004 of 2013 was listed before the Hon'ble Court on 25th March, 2014, when the Court was pleased to pass the following Order:

“Leave granted.

During the pendency of the appeal, the interim order of status quo passed on 18th November, 2013 with regard to the property in question shall remain effective.

The parties are at liberty to request the trial court to expedite the trial of the suit.”

Accordingly, notice of lodgment of petition of appeal has been issued. Mr. Shrish Kumar Misra, Advocate has filed vakalatnama/appearance on behalf of the sole respondent. Service of notice of lodgment of petition of appeal is complete.

It is submitted that Mr. Shrish Kumar Misra, Advocate for sole respondent has filed an application for direction and the same has been registered as IA No. 5 and is included in the paper books.

The application in the matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated, this the 30th day of January, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Gaurav Agarwal, Advocate

Mr. Shrish Kumar Misra, Advocate

ASSISTANT REGISTRAR

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